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CRM-17324-2024 in/and
CRM-M-17922-2024 (O&M)

GURBHEJ SINGH ALIAS BHEJA VERSUS STATE OF PUNJAB

Present: Mr. Karanjeet Singh Brar, Advocate
for the petitioner.

Mr. Rahul Jindal, Assistant Advocate General, Punjab

Mr. Inderpreet Singh, Advocate
for the complainant.

Affidavit dated 03.05.2024 has been filed by the Learned State Counsel which is taken on record. A combined perusal of both the affidavits shows that information sought has only been provided in bits and pieces. Therefore, Director General of Police, Punjab is directed to file a comprehensive affidavit providing the following information:-

1. With respect to the guideline mentioned in Circular No.13/Case-Law/2019 Dated 27.08.2019 issued in compliance of the order dated 22.07.2019 passed by Division bench in the case titled as “**Reet Mohinder Singh versus State of Punjab**”, following information is required to be provided:
 - i. With respect to Instruction at Sr. No.(viii), how many recommendations for cancellation of licenses were sent by the SP, SSP, CP or the office of DGP in this regard and the status of such recommendations i.e. How many of such recommendations were approved/rejected?
 - ii. With respect to instruction at Sr. No.(ix), how many applications for issuance of licenses were denied/rejected for this reason?
2. With respect to **instructions No.8013-8052/E-3(4) dated 14.11.2022**, following information is required to be provided:

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- whom do you refer to as ‘anti-social elements’ and what is the criteria for defining anti-social elements? Whose subjective satisfaction is required and what is the basis for determining anti-social elements?
- Submit Districts wise report from 14.11.2022 to 30.04.2024 providing the information in following tabular format:

District	Total Licenses as on 14.11.2022	Status after 3 months or after completion of this exercise		
		Licenses recommended for cancellation as they were issued to Anti Social elements	Licenses recommended for cancellation as Physical address verification failed	Licenses cancelled after 3 months(after completion of this exercise)

3. Submit the district-wise report of verification with respect to Gun Houses in the following format:

District SAS Nagar				
Gun House Name	Verification Date	Visiting Official Name & Rank	Verification Report prepared on which date and by whom	Summary of the report if any discrepancies were found

After completion of this exercise

- How many Gun Houses were found to be fake and without license and what action have been taken against them?
- The copies of the verification report be annexed with the affidavit.

4. With respect to instructions No.8013-8052/E-3(4) dated 14.11.2022:-

- i. Submit the details of songs that have been banned/recommended for ban for promoting glorification of weapons and violence
- ii. What is the procedure adopted to achieve the same specifically taking into consideration the Article 19 of the Constitution of India and also that there are various mode for broadcasting a song like TV/internet/public functions/live shows etc?
- iii. In how many live/public shows, complaints were received for this reason from the general public or from the deployed police officials?

5. With respect to instructions No.8013-8052/E-3(4) dated 14.11.2022, provide district wise details for:

- i. FIRs registered for use and display of fire arms in public places, religious places, marriage parties and other gatherings including on social media including the no of cases in which recommendations were sent for cancellation of license to the District Magistrate on this account. Details be provided in the following format:

District	FIR registered for use and display of fire arms in public places including Social Media	How many of these FIRs were registered on complaint from District Social Media Cell	Recommendations sent for cancellation of license to the District Magistrate	In how many of these cases challans have been filed
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- ii. FIRs registered for speeches provoking hatred against any community including the no of cases in which recommendations were sent for cancellation of license to the District Magistrate on this account. Details be provided in the following format:

District	FIR registered for speeches provoking hatred against any community	How many of these FIRs were registered on complaint from	Recommendations sent for cancellation of license to the District Magistrate
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		District Social Media Cell	
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6. Why the procedure being followed for approval of license for guns is different in different districts? For e.g. Police Commissionerate, Ludhiana, is following the Sanjh Portal but other districts are not following the same? What are the state guidelines for the same? Why one common portal is not being used in the entire State?

7. With respect to Fake arms license rackets, please provide:

i. What are the steps being taken at state level to curb the fake arms license racket?

ii. How many such rackets have been identified which are operating in the State of Punjab and what action has been taken against them including registration of FIRs. Provide district wise details of FIRs registered on this account.

8. Since 14.11.2022, submit a district-wise report of the SSP or the CP as to what has been done as regards "Random checking should be carried out in different places". Report shall be in the following format

District	Number of random checks conducted	Number of FIR's registered after random checks	Number of recommendations sent for cancellation of licenses after random checks
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List on **13.05.2024**.

May 07, 2024

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**(HARKESH MANUJA)
JUDGE**